

Listed on : 14.03.2016

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NOS. 4421-4429 OF 2016

(Applications for condonation of delay in filing Special Leave Petitions)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NOS. OF 2016

State of Uttar Pradesh

...Petitioner(s)

VERSUS

Hari Prasad & Ors. Etc. Etc.

... Respondent(s)

OFFICE REPORT

The matters above mentioned have been filed by Ms. Pragati Neekhara, Advocate on behalf of Petitioner against the Judgment and Order dated 29th April, 2015 of the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, Uttar Pradesh in Capital Sentence No.2 of 2014, Cr.A.No. 406 of 2014, Cr.A.No. 416 of 2014, Cr.A.No. 400 of 2014, Cr.A.No. 325 of 2014, Cr.A.No. 327 of 2014, Cr.A.No. 326 of 2014, Cr.A.No. 493 of 2014 and Cr.A.No. 354 of 2014.

It is submitted that the above-mentioned matters are barred by time by 168 days and Counsel has filed an application for condonation of delay in filing the same.

It is further submitted that Crl.M.P. Nos. 17458-17465 of 2015 (Applications for permission to file special leave petitions) arising out of same Judgment were rejected by this Hon'ble Court on 16th October, 2015. Copy of Record of Proceedings dated 16th October, 2015 is enclosed herewith for kind perusal of the Hon'ble Court.

The applications above mentioned are listed before the Hon'ble Court with this office report.

DATED this the 10th day of March, 2016.

ASSISTANT REGISTRAR

COPY TO:

Ms. Pragati Neekhara, Advocate
17-B, I.P. Estate, IAEA House, N.D.
Encl. : As above

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ASSISTANT REGISTRAR